



**Central Administrative Tribunal  
Jammu Bench, Jammu**

Hearing through video conferencing

**O.A. No.62/1052/2020**

This the 24<sup>th</sup> day Tuesday of November, 2020

**Hon'ble Mr. Rakesh Sagar Jain, Member (J)**  
**Hon'ble Mr. Mohd. Jamshed, Member (A)**

Abdul Ahad Ganie, age 45 years,  
S/o. Abdul Rehman Ganie,  
R/o. Hard Ichloo Tehsil Tangmarg,  
District Baramulla. ....Applicant  
(Mr. Bhat Fayaz Ahmad, Advocate)

**Versus**

1. UT of J&K through Commissioner Secretary,  
Tourism Department Civil Sectt.,  
Srinagar/Jammu.  
Email ID: [www.jktourism.org](http://www.jktourism.org)  
PIN Code:180001;
  
2. J&K State Cable Car Corporation Ltd. Through  
Its Managing Director, Head Office Zum Zum  
Complex Rambagh Sringar  
Email ID: [cablecar@rediffmail.com](mailto:cablecar@rediffmail.com)  
PIN Code:190009
  
3. General Manager, J & K State Cable Car,  
Corporation Ltd. Gulmarg Gondola Project,  
Gulmarg.  
Email ID: [gmcablecare@gmail.com](mailto:gmcablecare@gmail.com)  
PIN Code:193403. .... Respondents  
(Mr. Amit Gupta, AAG)

**O R D E R (ORAL)**  
**Hon'ble Mr. Rakesh Sagar Jain, Member (J)**

1. It is submitted by the learned counsel for the applicant as well as Mr. Amit Gupta, learned A.A.G. for respondents that the applicant was an employee of J&K State Cable Corporation. As such, this Tribunal has no jurisdiction to hear the case.

2. Contention of both the learned counsel and learned A.A.G. has force and it is to be accepted. J&K State Cable Corporation has not been brought within the jurisdiction of this Tribunal by notification to be issued by the Central Government under Section 14 (2) of the Administrative Tribunal Act, 1985.

3. The Tribunal cannot assume jurisdiction in respect of any service matter pertaining the J&K State Cable Corporation under the Act. We accordingly hold that this Tribunal is not vested with any jurisdiction to entertain any petition related to any service dispute in the J&K State Cable Corporation.

4. In view of the submission made above, we are of the view that OA. deserves to be dismissed and accordingly OA is dismissed having no jurisdiction. Applicant is at liberty to approach appropriate forum, if he so advised. No order as to costs.

**(Mohd. Jamshed)**  
**Member (A)**

**(Rakesh Sagar Jain)**  
**Member (J)**